
(2021) 03 P&H CK 0092
In the Punjab And Haryana At Chandigarh
Case No : Civil Writ Petition No. 5311 Of 2021

Sukhwinder Singh

APPELLANT

Vs

State Information Commissioner & Ors

RESPONDENT

Date of Decision : 05-03-2021

Acts Referred:

Citation : (2021) 03 P&H CK 0092

Hon'ble Judges : Meenakshi I. Mehta, J

Bench : Single Bench

Advocate : SS Sidhu

Final Decision : Disposed Of

Judgement

Meenakshi I. Mehta, J

By way of the instant petition, the petitioner seeks the indulgence of this Court for issuance of a writ in the nature of mandamus directing the

respondents to adjudicate his appeal-cum-application dated 14.09.2020 (Annexure P-2), while averring that vide order dated 02.07.2020, the

application as moved by him under the Right to Information Act, 2005, had been declined and he preferred an appeal against the said order, which was

not being decided by the First Appellate Authority and hence, he moved the said application (Annexure P-2), but the same has also not yet been

decided.

Notice of motion.

Ms. Simran Grewal, AAG, Punjab, who has joined the proceedings in pursuance of the copies of this petition having been sent to the respondent-State

in advance, accepts notice on behalf of respondent No.1.

Heard.

Learned counsel for the petitioner submits that the petitioner would be satisfied in case a direction is issued to respondent No.1 to look into and deal

with/decide his said application (Annexure P-2) within some specific time frame.

Learned State counsel has no objection for the same. Keeping in view the above-discussed limited prayer of learned counsel for the petitioner and

without commenting upon the merits of the matter in hand, the instant petition is hereby disposed of with a direction to respondent No.1-the State

Information Commissioner, Punjab State Information Commission, Chandigarh, to consider and decide the said application of the petitioner (Annexure

P-2), in accordance with law/relevant rules, within a period of one month from the date of receipt of the certified copy of this order.

This petition stands disposed of accordingly.